

(b) what is the total tonnes of cement produced in the country during the Seventh Plan by the end of 1987-88; and

(c) what are the details of the performance of Public Sector and Private Sector cement units in those years?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUS-

TRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) The estimate of cement production in the terminal year of the Seventh Five Year Plan is about 50 million tonnes.

The details of targets fixed annually during the first three years of the plan period, production achieved and the performance of public and private sector cement units are given below:—

(In lakh tonnes)

	1985-86		1986-87		1987-88	
	Target	Production	Target	Production	Target	Production
1. Public Sector	51.22	46.12	51.40	46.53	52.75	51.00
2. Private Sector	283.78	285.16	313.60	319.36	362.25	342.00
TOTAL:	335.00	331.29	365.00	365.89	415.00	393.00

A target of production of 43.50 million metric tonnes has been set for the year 1988-89.

Awarding of SKLDO dealerships in Ahmedabad

1322. SHRI RAOOF VALIULLAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether an advertisement was given by the Indian Oil Corporation at Ahmedabad for the award of SKLDO dealership, if so, whether applicants were called for interview before the Oil Selection Board;

(b) when were the interviews held and what was the result thereof and whether the same was communicated to the concerned applicants;

(c) how many applicants appeared before the Oil Selection Board and the details of the applicants who qualified for the said dealership; and

(d) whether it is a fact that the advertisement was given on the 8th January, 1985 and the formalities are still pending and if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM): (a) Yes, Sir. The Indian Oil Corporation released three advertisements for the award of SKO-LDO dealerships at Ahmedabad on the 30th July, 1983, the 23rd July, 1984 and the 8th January, 1985;

(b) The interviews for the above were conducted by the Oil Selection Board (West) on the 17th October 1984, the 10th August 1985 and the 10/11th February, 1986 respectively. The Letter of Intent was issued to one Shri Hiralal Chunilal Shah against the interview held on 17-10-84. In regard to the interview held on 10-8-85, the oil company received the final panel from the OSB(W) on 26-9-85, but due to receipt of a comp-

laint LOI could not be issued. The selection against the interview held on 10/11-2-86 has been finalised. The oil company concerned will issue the LOI accordingly;

(c) The details of the candidates who appeared before the Oil Selection Board are as under:

Date of Interview	No. of eligible applicants interviewed	Final panel in order of Merit
17-10-1984	4	(1) Shri Hiralal Chunilal Shah (2) Shri Patel Purushottamdas Bhogilal (3) Shri Karsanji Chikaji Makwana
10-8-1985	39	(1) Shri Hasmukhlal J. Shah (2) Shri Darshan C. Gharekh (3) Shri Ambalal B. Mevada
10/11-2-1986	77	(1) Shri Shah Kanak kumar Kantil (2) Shri Jaiswal Harishankar Gayaprasad (3) Shri Santosh kunmar Ayodhya Prasad Sahu

(d) Yes, Sir. It is a fact that the advertisement for one of the dealerships was released on 8-1-1985. However, on account of a complaint made against the applicant placed at No. 1 in the panel regarding his income and residence the selection of this candidate could not be finalised early. The investigation of complaint has since been completed. Accordingly, the oil company has informed that it will now issue the Letter of Intent.

आयल इंडिया लिमिटेड द्वारा अर्जित लाभ

1323. श्री सुब्रह्मण्यन स्वामी : क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आयल इंडिया लिमिटेड द्वारा अर्जित लाभ पिछले 3 वर्षों के दौरान प्रति वर्ष कम होता जा रहा है ;

(ख) यदि हां, तो पिछले तीन वर्षों के दौरा अर्जित किए गये लाभ की धनराशि कितनी थी और इस लाभ में कमी होने के क्या कारण हैं ;

(ग) क्या यह भी सच है कि उक्त कम्पनी के तेल कुओं की खुदाई करने के लिए कितने निजी रिंग नहीं खरीदे हैं और कम्पनी को इन्हें गैर-सरकारी क्षेत्र से किराए पर लेना पड़ता है ; और

(घ) यदि हां, तो उसके क्या कारण हैं ?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में उपमंत्री (श्री रफीक आलम) : (क) जी, हां ।

(ख) पिछले तीन वर्षों के दौरान कर पूर्व लाभ तथा पिछली अवधि के समायोजन से पूर्व आयल इंडिया लिमिटेड द्वारा अर्जित लाभ इस प्रकार है :—

करोड़ रुपए

1985-86 . . . 117.26

1986-87 . . . 90.06

1987-88 . . . 50.17

(अनन्तिम)